

IN THE HIGH COURT OF JHARKHAND AT RANCHI
First Appeal No. 22 of 2018

Rajesh Kumar Verma	---	---	Appellant
Versus			
Smt. Biva Verma	---	---	Respondent

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Rajeeva Sharma, Sr. Advocate

15/ 25.06.2020 Mr. Rajeeva Sharma, learned Senior Counsel appears for the appellant through Video Conferencing and submits that last installment of arrears payable by 19th April 2020 i.e. Rs. 55,000/- could not be paid due to lockdown. By now, appellant has paid rest of the installments as well as current maintenance @Rs. 3,000/- per month till March 2020, totaling Rs. 2,86,000/-. Appellant would be in a position to pay the remaining installments no sooner restrictions are eased out and he is permitted to join duty from his suspension.

2. Mediation has failed, as per the report at flag-'S' bearing letter no. 360 dated 27.02.2020 of learned Mediator, JHALSA.
3. Admit.
4. Call for the lower court records in connection with Original Suit (MTS) No. 309/2010 from the Court of learned Principal Judge, Family Court, Ranchi.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/